GOVERNMENT OF INDIA MINISTRY OF PANCHAYATI RAJ RAJYA SABHA UNSTARRED QUESTION NO. 84 ANSWERED ON-07.12.2022

EDUCATIONAL QUALIFICATION FOR ELECTION TO PRI

84. SHRI IRANNA KADADI:

Will the Minister of **PANCHAYATI RAJ** be pleased to state:

- (a) whether States are fixing minimum educational qualification for elections to the Panchayati Raj Institutions (PRI) and if so, the details thereof;
- (b) whether Government proposes to amend the existing laws in this regard to fix separate educational qualifications for men and women including for SC, ST and other minorities, and if so, the details thereof and if not, the reasons therefor;
- (c) the number of instances wherein candidates have used fake caste certificates at local government level, if so, the details thereof; and
- (d) measures taken for the same?

ANSWER

THE MINISTER OF STATE FOR PANCHAYATI RAJ

(SHRI KAPIL MORESHWAR PATIL)

(a) to (d) 'Panchayat', being "Local Government", is a State subject and part of State list of Seventh Schedule of the Constitution of India. Article 243K (4) of the Constitution provide that, subject to the provisions of the Constitution, the Legislature of a State may, by law, make provision with respect to all matters relating to, or in connection with, elections to the Panchayats. Therefore, to fix minimum educational qualification for elections to the Panchayati Raj Institutions; or to make laws or to amend the existing laws to fix separate educational qualifications for men and women including for Scheduled Castes, Scheduled Tribes and other minorities; or to take measures to avoid instances of using fake caste certificates by the candidates at local government level, comes under jurisdiction of the State Government. Data in this regard is not maintained centrally.